

THE COMMANDERS-IN-CHIEF (CHANGE IN DESIGNATION) ACT, 1955

ACT No. 19 OF 1955

[3rd May, 1955.]

An Act to amend certain enactments for the purpose of changing the designation of the Commanders-in-Chief of the Armed Forces.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

**1. Short title and Commencement.**—(1) This Act may be called the Commanders-in-Chief (Change in Designation) Act, 1955.

(2) It shall come into force on such date<sup>1</sup> as the Central Government may, by notification in the Official Gazette, appoint.

**2.** [Amendment of certain enactments.]—*Rep. by the Repealing and Amending Act, 58 of 1960, s. 2 and the First Schedule.*

**3. Construction of references to Commanders-in-Chief in enactments or instruments.**—Any reference, by whatever form of words, to the Commander-in-Chief of the regular Army, the Commander-in-Chief of the Indian Navy, and the Commander-in-Chief of the Air Force, in any law for the time being in force, or in any instrument or other document, shall be construed as a reference to the Chief of the Army Staff, the Chief of the Naval Staff, and the Chief of the Air Staff respectively.

[*THE SCHEDULE.*]—*Rep. by the Repealing and Amending Act, 58 of 1960, s. 2 and the First Schedule.*

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1. 7th May, 1955, *vide* notification No. S.R.O. 2(E), dated the 7th May, 1955, *see* Gazette of India, 1955, Extraordinary Part II, sec. 4.